

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.386/07

Tuesday this the 26th day of June 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

C.N.Safiyabi,
W/o.P.Hyder,
Primary School Teacher,
Govt. Girls High School, Kavaratti,
Union Territory of Lakshadweep.
Residing at Govt. Quarters, Kavaratti.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. The Administrator,
Union Territory of Lakshadweep, Kavaratti.
2. The Director of Education,
Directorate of Education,
Union Territory of Lakshadweep, Kavaratti.
3. The Secretary (Education)
Union Territory of Lakshadweep, Kavaratti.
4. M.K.Saromma,
Govt. Girls High School, Kavaratti. ...Respondents

(By Advocate Mr.S.Radhakrishnan [R1-3])

This application having been heard on 26th June 2007 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

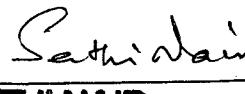
Heard both the sides. It is seen that the applicant has preferred representations Annexure A-4 and Annexure A-5 before the appropriate authorities for re-consideration of the transfer order. Whereas a modified order in respect of some others has been passed vide Annexure A-6, the representations of the applicant have remained unconsidered so far.

.2.

In the interest of justice, we, therefore, direct the 3rd respondent to consider the representations of the applicant at Annexure A-4 and Annexure A-5 and communicate a speaking order to the applicant within a period of ten days from the date of receipt of a copy of this order. While considering the representations, the submissions made by the counsel for the applicant on 21.06.2007 before this Court that there is a vacancy in PST Girls High School, Kavaratti on account of the transfer of one Shri.M.Kunhikoya on deputation should also be taken into consideration. A copy of the order be given to both the parties.

(Dated the 26th day of June 2007)


K.B.S.RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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